

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Miscellaneous Application No.494 of 2011 (Stay)
(On behalf of Appellant)

**AND
Excise Appeal No.424 of 2011**

(Arising out of Order-in-Original No.11/COMMISSIONER/CE/KOL-V/ADJN/2011 dated 28 March 2011 passed by Commissioner of Central Excise, Kolkata-V.)

M/s. Tara Holding Private Limited (EOU)

...Appellant

VERSUS

Commissioner of Central Excise, Kolkata-V

.....Respondent

APPEARANCE

Shri Shovendu Banerjee, Advocate for the Appellant (s)
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)
HON'BLE SHRI P.V. SUBBA RAO, MEMBER(TECHNICAL)**

DATE OF HEARING : 25 November 2019
DATE OF DECISION : 25 November 2019

The Appeal is dismissed. Miscellaneous Application for stay also gets disposed of. For order, see order of date in Excise Miscellaneous Application No.493 of 2011 (Stay) in Excise Appeal No.423 of 2011.

SD/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)
SD /**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**